

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA Nos. 348, 349 & 350 of 2015
in DFR No. 1357 of 2015**

Dated : 6th October, 2015

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Renewable Energy Developers Association of
Karnataka
Versus**

...Appellant(s)

Karnataka Electricity Regulatory Commission & Anr.

...Respondent(s)

**Counsel for the Appellant(s) : Mr. Anantha Narayan M.G. for
Mr. Shridhar Prabhu**

ORDER

**IA No. 349 of 2015
(*Appl. for leave to appeal*)**

In this application, the applicant, which is an association of Renewable Energy Developers, has prayed that it may be permitted to file this appeal.

We have heard learned counsel for the applicant. For the reasons stated in the application, permission to file the appeal is granted. Application is disposed of.

**IA No. 348 & 350 of 2015
(*Appl. for condonation of delay in re-filing and filing the appeal*)**

Issue notice to the Respondents returnable on 06.11.2015. Dasti in addition is permitted.

List the matter on **06.11.2015.**

**(I. J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**